Keelkalkandarkottal and Alathur apart from Thiruverembur Town Panchayat with the Tiruchirapalli City Municipal Corporation has been notified.

- (b) The reason advanced by the Government of Tamil Nadu is that as there is rapid increase in the urban population in the State, merger of adjacent and contiguous local bodies with the cities/towns is imperative to cater to the basic amenities for the people living in the contiguous areas.
- (c) to (e) Government of Tamil Nadu has informed that it has notified the above merger following the prescribed procedure under the provisions of the Tiruchirapalli City Municipal Corporation Act, 1994 and that social welfare schemes and programmes will be taken up as per applicable policies.

Irregularities in State Paper Lotteries

2521. DR. T.N. SEEMA: Will the PRIME MINISTER be pleased to state:

- (a) whether the CBI investigation into the complaints about the irregularities in the operation of other State paper lotteries requested by Kerala State have begun;
- (b) whether the investigation would cover the period of operations of the lotteries during 2001 to 2006 also;
- (c) whether the alleged inaction of departments of Government in taking timely and effective action on the complaints received from Kerala State since 2005 would also be covered under the scope of the CBI investigation;
- (d) whether CBI has conducted any investigation earlier about cases of similar irregularities and corruption in the operation of the paper lotteries in Arunachal Pradesh, Nagaland and Sikkim; and
 - (e) if so, the status of these enquiries and the details of the criminal cases thereof?

THE MINISTER OF STATE IN THE MINISTRYOF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) Yes Sir. CBI has registered total 32 cases in August 2011 pertaining to Lottery Scam referred by the State of Kerala.

(b) The investigation in one case covers the period. 2005 onwards, investigation in another case covers year 2008 onwards. The rest of the cases cover period 2010 onwards.

- (c) The allegation of inaction is not mentioned in FIR relating to cases mentioned above. However final decision will be taken on, the basis of evidence available during the investigation.
 - (d) No, Sir.
 - (e) Does not arise.

Reservation to backward classes in States

†2522. SHRI NARENDRA KUMAR KASHYAP: Will the PRIME MINISTER be pleased to state:

- (a) the States of the country in which backward class is getting the benefit of 27 per cent reservation in Government jobs;
- (b) the number of States, in which backward class is not being given the benefit of 27 per cent reservation in jobs;
 - (c) the reasons for not giving 27 per cent reservation in such States; and
- (d) whether Government would urge the States, which are not giving the benefit of reservation to backward class, to implement it completely?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) to (c) Information is not centrally maintained.

(d) No, Sir. Reservation in the services of the States is within the jurisdiction of the Governments of respective States.

Case won by officers of CSS

2523. SHRI LALHMING LIANA: Will the PRIME MINISTER be pleased to state:

- (a) whether the direct recruit officers of the Central Secretariat Service (CSS) have won a case in the CAT Principal Bench;
- (b) if so, the operative portion of the order and the date by which the order is supposed to be implemented;
 - (c) the action that has been taken by DoPT to implement the CAT's order;
- (d) whether DoPT has recently granted relaxation in eligibility for promotion for the officers of CSSS and CSS;